

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **04.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Shree Sathya Tele services  
Vs  
Raaj Internet India Pvt Ltd

**MAIN PETITION NUMBER** : CP/185/IB/2018

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/743(CHE)/2024

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**ORDER**

Present: Ld. Sr Counsel Shri. Arvinth Pandian for the Applicant.

Ld. Counsel Shri. Sathyanarayanan for the Respondent /  
Liquidator.

Heard.

MA/653/2018 in CP/185/2018 was disposed of vide order dated 19.02.2024. There was an IA/388/2018 in MA/653/2018 to take on record the Board Resolution dated 14.10.2016.

Ld. Counsel for the Respondent submits that the Board Resolution has already been taken on record and was considered in the order dated 19.02.2024. As such nothing survives in the IA/388/2018.

In view of the above submissions, IA/388/2018 is **disposed of**.

List IA(IBC)/743(CHE)/2024 along with MA/653/2018 for hearing on **06.08.2024**.

**Sd/-**

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)